CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 119/TDL/2011

Coram

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri S.Jayaraman, Member
- 3. Shri V.S.Verma, Member
- 4. Shri M.Deena Dayalan, Member

DATE OF ORDER: 20.10.2011

In the matter of

Application for grant of inter-State trading licence to DLF Utilities Limited, Gurgaon.

And in the matter of

DLF Utilities Limited, Gurgaon

Applicant

ORDER

The applicant, DLF Utilities Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category `III` licence for inter-State trading in electricity in whole of India.

2. The applicant in its letter dated 10.10.2011 has submitted that the management of the applicant company has decided to withdraw the application for inter-State trading in electricity. Accordingly, the applicant has requested to withdraw the present petition.

3. The prayer of the applicant is accepted. Accordingly, petition No. 119/TDL/2011 is disposed of as withdrawn.

Sd/sd/sd/sd/-

(M.DEENA DAYALAN) (V.S.VERMA) (S.JAYARAMAN) (Dr. PRAMOD DEO) **MEMBER MEMBER MEMBER CHAIRPERSON**